

- (b) whether the private contractor has sought damages for the delay in the project and details thereof;
- (c) the intended deadline of the project; and
- (d) the steps taken to address the situation?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) The work on Maduravoyal-Chennai Port Elevated Expressway commenced on 14.09.2010 with scheduled date of completion as 13.09.2013. The Water Resources Department (WRD), Government of Tamil Nadu ordered stoppage of work on 29.03.2012 which has not been revoked resulting in delay beyond scheduled date of completion.

(b) The Concessionaire has claimed Rs. 668.851 crore for the period upto 31.01.2012 towards idling of resources, non-handing over land etc.

(c) As work stoppage notice is not withdrawn by WRD, the deadline of the project can not be firmed up at this stage.

(d) As the efforts to get the work stoppage order withdrawn by WRD were not fruitful, a writ petition is filed by NHAI in the Hon'ble High Court of Madras praying for necessary directions to the State Government for withdrawing of stoppage order.

#### **New port connectivity projects**

3969. SHRIMATI KANIMOZHI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has undertaken any new port-connectivity projects under the National Highways Development Projects in the past year;
- (b) if so, State-wise details thereof including the number of projects undertaken, the funding strategy adopted by Government and possible timeline for completion;
- (c) if not, the reasons therefor; and
- (d) whether any new projects have been envisaged with respect to the Chennai Port, especially taking into account the increase in port traffic this last year?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) No new port-connectivity project has been undertaken under National Highways Development Project (NHDP) in the past year.

(b) Does not arise.

(c) Road connectivity to all major ports has already been covered under NHDP.

(d) Presently two projects for providing connectivity to Chennai port are under implementation. One project envisages 4-laning of existing Thiruvotriyur Ponneri Pancheti Road (TPP) road, Manali Oil Refinery road, Northern segment of Inner Ring road and Ennore Expressway connecting Chennai port whereas the other project envisages an Elevated Road from Maduravoyal to Chennai port.

#### **Transparent cargo transportation**

3970. SHRI T.M. SELVAGANAPATHI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that Government is considering to make cargo transportation transparent, the details that would have to be uploaded online and whether for this purpose a new software is being developed;

(b) if so, the details thereof;

(c) whether it is also a fact that the said system will ensure that no objectionable goods were not transported; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) to (d) With a view to streamline the process of transportation trade by road and to meet the modern day requirements, Ministry of Road Transport and Highways has enacted the Carriage by Road Act which has come into effect from 01.03.2011. Suitable provisions have been provided in the Carriage by Road Act, 2007 and Motor Vehicles Act, 1988 to control the transportation of all types goods. Under these Acts, the powers are vested with the State Governments to control the movement of goods carriages in their respective States.